

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

WRIT PETITION (SR) No.45229 OF 2026

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
01.	24.10.2026	<u>PKC, J:</u> Heard Sri V.Ravindhar, learned senior counsel appearing for petitioner, appeared through virtual mode, Sri N.Ashwani kumar, learned Standing Counsel appearing for respondent Nos.2 to 5 and the learned Government Pleader appearing for respondent No.1. The grievance of the petitioner is that his name was originally in 137 of Division of Kurnool Assembly Constituency. He made a request to change his name to 142 Pattikonda Constituency on 09.09.2026. Accordingly his request was accepted by the Election Commission of India and his name was deleted in 137 Kurnool Assembly Division and added in 142 Pattikonda Division by 16.09.2026. He filed his nomination for the post of ZPTC in Krishnagiri Mandal. However, the respondent No.4/ returning officer of the Krishnagiri Mandal has been threatening that the petitioner name is not deleted in 137 Kurnool Assembly Division, but they are not disputing that the name is added in Pattukonda Division, but the respondent No.4 is allegedly threatening that	

		since his name is not deleted in 137 division the name in 142 division cannot be accepted. Learned counsel representing the State Election Commission has submitted that any such grievance is there, there is a provision under the Act to make an appeal before the District Election Officer, that time is there tomorrow i.e., 25.10.2026, any grievance can be raised there. The learned counsel for the petitioner submitted that as per his information, it was orally informed that the petitioner's name be rejected and no written orders have been passed. In view of the process that there is an appeal provision and there is no written orders, the respondents are at liberty to consider the request of the petitioner by following the due procedure and in case any violation, any adverse orders, the petitioner is at liberty to approach the appellate forum by 25.10.2026 which shall be processed by the respondents as per due procedure of law. Hence, post on 25.10.2026. <u>PKC, J</u> sj/cvv	
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